

ITEM NO.30

COURT NO.3

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8255/2014

JAIPRAKASH ASSOCIATES LTD.

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with interim relief and office report)

WITH

C.A. No. 8256/2014

(With Interim Relief and Office Report)

C.A. No. 8257/2014

(With Office Report)

C.A. No. 8258/2014

(With Interim Relief)

C.A. No. 8259-8266/2014

(With Interim Relief)

C.A. No. 8267-8271/2014

(With Interim Relief)

C.A. No. 8272/2014

(With Interim Relief)

C.A. No. 9086/2014

(With prayer for interim Relief)

C.A. No. 9087-9089/2014

(With prayer for interim relief and Office Report)

Date : 07/11/2014 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Appellant(s)

Mr. S.B. Upadhyay, Sr.Adv.

Mr. Pawan Upadhyay, Adv.

Mr. R.L. Batta, Adv.

Ms. Kavita Batta, Adv.

Mr. Nishant Kumar, Adv.

Ms. Sharmila Upadhyay, Adv.

Ms. Rashmi Singh, Adv.

Mr. Gaurav Jain, Adv.

Ms. Abha Jain, Adv.

Mr. Jai Vir Singh, Adv.

Mr. N.K. Jain, Adv.

Mr. Abhishek Sharma, Adv.
Mr. Gaurav Agarwal, Adv.

For Respondent(s)

Mr. Rakesh Uttamchandra Upadhyay, Adv.

Mr. Pradeep Misra, Adv.

State of U.P.

Mr. Tanmaya Agarwal, Adv.
Mr. Vinay Garg, AOR
Mr. Upendra Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the appellants. As prayed for, eight weeks' time is granted to file rejoinder affidavit.

Learned counsel for the appellant is permitted to serve the standing counsel for the State of U.P. through dasti.

Stand over to 6th January, 2015.

Let pleadings be completed in the meantime.

(Sukhbir Paul Kaur)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

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Learned standing counsel for the State of U.P. is permitted to serve notice through dasti.

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